



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-ब

वर्ष ८, अंक १२१]

गुरुवार, सप्टेंबर २२, २०२२/भाद्रपद ३१, शके १९४४

[पृष्ठ १, किंमत : रुपये ९.००

असाधारण क्रमांक ३३३

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

FINANCE DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya,
Mumbai 400 032, dated the 22nd September, 2022.

NOTIFICATION

Notification No. 09/2022—State Tax

MAHARASHTRA GOODS AND SERVICES TAX ACT, 2017.

No. GST. 1022/C.R.39/Taxation-1.—In exercise of the powers conferred by sub-section (2) of section 1 of the Maharashtra Goods and Services Tax (Amendment) Act, 2022 (Mah. Act No. XXXIX of 2022) (hereinafter in this notification referred to as the “said Act”), the Government of Maharashtra, hereby appoints the 5th day of July, 2022, as the date on which the provisions of section 13 of the said Act shall come into force.

By order and in the name of the Governor of Maharashtra,

MANDAR KELKAR,
Deputy Secretary to Government.

(१)

भाग चार-ब-३३३



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-ब

वर्ष ८, अंक १३०(३)]

गुरुवार, ऑक्टोबर १३, २०२२/आश्विन २१, शके १९४४

[पृष्ठ १, किंमत : रुपये ९.००

असाधारण क्रमांक ३८२

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

FINANCE DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya,
Mumbai 400 032, dated the 13th October 2022.

NOTIFICATION

Notification No. 18/2022—State Tax

MAHARASHTRA GOODS AND SERVICES TAX ACT, 2017.

No. GST.1022/C.R.41/Taxation-1.—In exercise of the powers conferred by sub-section (2) of section 1 of the Maharashtra Goods and Services Tax (Amendment) Act, 2022 (Mah. Act No. XXXIX of 2022) (hereinafter in this notification referred to as the “said Act”), the Government of Maharashtra hereby appoints the 1st day of October, 2022, as the date on which the provisions of sections 2 to 15, except section 13, of the said Act shall come into force.

By order and in the name of the Governor of Maharashtra,

MANDAR KELKAR,
Deputy Secretary to Government.

(१)

भाग चार-ब-३८२-१